



..... Respondents

\$~34 to 40

## IN THE HIGH COURT OF DELHI AT NEW DELHI CRL.M.C. 475/2019 & CRL.M.A. 2056/2019 SUNINDER SANDHA ..... Petitioner Through: Mr. Fazl, Mr. Aditya and Mr. Aamir, Advocates. versus JYOTI PAUL & ORS ..... Respondents Through: Mr. M.S. Bammi and Mr. Shivansh Sharma, Advocates for R-1. Mr. Adit S. Pujari and Mr. Maitreya Subramaniam, Advocates for R-2. (35)CRL.M.C. 487/2019 SUNINDER SANDHA ..... Petitioner Through: Mr. Fazl, Mr. Aditya and Mr. Aamir, Advocates. versus SAUMYA ADLAKHA & ORS ..... Respondents Mr. M.S. Bammi and Mr. Shivansh Through: Sharma, Advocates for R-1. Mr. Adit S. Pujari and Mr. Maitreya Subramaniam, Advocates for R-2. (36)CRL.M.C. 488/2019 & CRL.M.A. 2103/2019 SUNINDER SANDHA ..... Petitioner Mr. Fazl, Mr. Aditya and Mr. Aamir, Through: Advocates. versus

JYOTI PAUL & ORS





Through: Mr. M.S. Bammi and Mr. Shivansh

Sharma, Advocates for R-1.

Mr. Adit S. Pujari and Mr.Maitreya Subramaniam, Advocates for R-2.

(37)

+ CRL.M.C. 489/2019

SUNINDER SANDHA ..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,

Advocates.

versus

SAUMYA ADLAKHA & ORS

..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh

Sharma, Advocates for R-1.

Mr. Adit S. Pujari and Mr.Maitreya Subramaniam, Advocates for R-2.

(38)

CRL.M.C. 490/2019 & CRL.M.A. 2107/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,

Advocates.

versus

SAUMYA ADLAKHA & ORS

..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh

Sharma, Advocates for R-1.

Mr. Adit S. Pujari and Mr.Maitreya Subramaniam, Advocates for R-2.

(39)

+ CRL.M.C. 492/2019 & CRL.M.A. 2113/2019

SUNINDER SANDHA

..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,

Advocates.

versus





SAUMYA ADLAKHA & ORS ..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh

Sharma, Advocates for R-1.

Mr. Adit S. Pujari and Mr.Maitreya Subramaniam, Advocates for R-2.

(40)

+ CRL.M.C. 501/2019 & CRL.M.A. 2136/2019

SUNINDER SANDHA ..... Petitioner

Through: Mr. Fazl, Mr. Aditya and Mr. Aamir,

Advocates.

versus

JYOTI PAUL & ORS ..... Respondents

Through: Mr. M.S. Bammi and Mr. Shivansh

Sharma, Advocates for R-1.

Mr. Adit S. Pujari and Mr.Maitreya

Subramaniam, Advocates for R-2.

**CORAM:** 

HON'BLE MS. JUSTICE SWARANA KANTA SHARMA

ORDER 13.03.2023

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- 1. It is stated that main counsel for petitioner is not available.
- 2. At request, re-notify on 06.09.2023.
- 3. It is clarified that there is no stay of the proceedings before the learned Trial Court who will proceed with the matter as per law.
- 4. In the meanwhile, reply be filed.
- 5. The order be uploaded on the website forthwith.

SWARANA KANTA SHARMA, J

MARCH 13, 2023/kss

Click here to check corrigendum, if any